

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 120 of 2014

Dated : 13th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**M.P. Power Management Co. Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. G. Umapathy
Ms. R. Mekhala
Counsel for the Respondent (s) : Mr. Rajiv Srivastava for R.2
Mr. Ramalingam for R.1**

ORDER

It is represented that the order impugned in this Appeal is the subject matter of another Appeal No. 59 of 2014, which has already been admitted.

Therefore, Admit. Mr. Ramalingam, the learned counsel takes notice on behalf of Respondent No.1 and Mr. Rajiv Srivastava, the learned counsel takes notice on behalf of Respondent No.2. Notice be issued to the other Respondents returnable on 29.05.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **29.05.2014** along with Appeal No. 59 of 2014. In the meantime, reply be filed by the Respondents after serving copy on the other side.

**(Rakesh Nath)
Technical Member
Ts/js**

**(Justice M. Karpaga Vinayagam)
Chairperson**